

ORISSA ORDINANCE NO. 8 OF 1974

THE ORISSA MOTOR VEHICLES TAXATION LAWS (AMENDMENT) ORDINANCE, 1974.

[Promulgated by the Governor of Orissa on the 30th September 1974; published in an extraordinary issue of the Orissa Gazette, dated the 1st October 1974]

AN ORDINANCE

TO AMEND THE BIHAR AND ORISSA MOTOR VEHICLES TAXATION ACT, 1930 AND THE MADRAS MOTOR VEHICLES TAXATION ACT, 1931 IN THEIR APPLICATION TO THE STATE OF ORISSA

WHEREAS the Legislature of the State of Orissa is not in session ;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Bihar and Orissa Motor Vehicles Taxation Act, 1930 and the Madras Motor Vehicles Act, 1931 in their application to the State of Orissa in the manner hereinafter appearing ;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Twenty-fifth Year of the Republic of India :—

Short title

1. This Ordinance may be called the Orissa Motor Vehicles Taxation Laws (Amendment) Ordinance, 1974.

Bihar and Orissa Act 2 of 1930 and Madras Act 3 of 1931 to be temporarily amended.

2. During the period of operation of this Ordinance, the Bihar and Orissa Motor Vehicles Taxation Act, 1930 and the Madras Motor Vehicles Taxation Act, 1931 shall have effect subject to the amendments specified in section 3.

Bihar and Orissa Act 2 of 1930. Madras Act 3 of 1931.

Amendment of Bihar and Orissa Act 2 of 1930 and Madras Act 3 of 1931.

3. In the Second Schedule to the Bihar and Orissa Motor Vehicles Taxation Act, 1930 and in Schedule II to the Madras Motor Vehicles Taxation Act, 1931 as amended by the Orissa Motor Vehicles Taxation Laws (Amendment) Act, 1974, in item 4,—

Bihar and Orissa Act 2 of 1930. Madras Act 3 of 1931. Orissa Act 23 of 1974.

(a) for sub-paragraph (ii) of paragraph (A) (excluding the proviso occurring thereunder), the following sub-paragraph shall be substituted, namely:—

“(ii) for every standing passenger .. 100”;

(b) for sub-paragraphs (i) and (ii) of paragraph (B), the following sub-paragraphs shall be substituted, namely:—

“(i) for seating not more than six persons, for every person 120 which the vehicle is permitted to carry excluding the driver.

(ii) for seating more than six persons, for every person 144” which the vehicle is permitted to carry excluding the driver and the conductor.

G. K. MISRA

Governor of Orissa

Dated the 30th September, 1974